CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH; JAIPUR.

Review Application Nos. 32/2003, 34/2003 and 36/2003, in their respective O.A. Nos. 374/2003, 373/2003 and 395/2003.

Dated: 15th day of April two thousand five.

Hon'ble Mr. J.K. Kaushik, Judicial Member.
Hon'ble Mr. A.K. Bhandari, Administrative Member.

1. Union of India through the
Secretary, Department of Personnel & Trg.
Govt. of India, New Delhi.

2. The Chairman, Central Board of Excise
and Customs, Department of Revenue,
M/o Finance, North Block, New Delhi.

3. The Chief Commissioner, Central Excise
and Customs Jaipur Zone,
Jaipur.

4. The Commissioner, Central Excise and
Customs, Statute Circle,
'C' Scheme, Jaipur:

Applicants/ 1 to 4 in R.A
Nos. 32, 34, and 36

rep by Mr. T.P. Sharma : Counsel for the applicants.

VERSUS

H. P. kacholia s/o Shri Ram Swaroop Kacholia, R/o C-152, Vidyut Nagar, Gandhipath, Vaishali Nagar. : Respondent in R.A. No. 32/2003

G.K. Singh S/o Shri Virendra Singh, R/o 45, Sachivalaya Colony, Barkat Nagar, Tonk Phatak, Jaipur. : Respondent in R.A. No. 34/2003

Rajveer Singh S/o Shri Amar Singh, R/o D-38, Madho Singh Road, Bani Park, Jaipur. : Respondent in R.A. No. 36/2003

rep by Mr. S. K. Sharma : counsel for respondents.

O R D E R

Per Mr. J.K. Kaushik, Judicial Member.

These Review Applications have been heard in pursuance with the order of Hon'ble High Court of Rajasthan passed on dated 18.5.2004 in DB civil Writ Petition No.2155/04 and etc. We have accordingly heard the Learned Counsel for both the parties.

2. At the outset, it was brought to our notice that very recently this very Bench of the Tribunal has elaborately adjudicated upon the identical Review Applications and the same have been decided on 13.5.04 in the case of Union of India & Ors. vs. Rajendra Kumar Dubey & Ors., RA No.29/2003 in OA No.299/2003 decided on 13.4.2005 and it has been submitted that the controversy involved in the instant case is squarely covers on all force by the said decision.

3. We have considered the matter and find that both of us were party to the said decision and we have absolutely no hesitation to apply the said decision to the instant case and decide these Review Applications on similar lines. We are directing placement of a copy of order passed in RA No.29/2003 (supra) which shall form a part of this order.

4. In this view of the matter, we are of the opinion that no fresh discussion or debate is necessary in this case. In the premises, the Review Application Nos. 32/2003, 34/2003 and 36/2003 are frivolous, misconceived and meritless and the same stand rejected, accordingly. The applicants are saddled with costs of Rs. 1000/- in respect of each review application, to be paid to the contesting respondents (applicants in respective OAs) within a period of two months from the date of receipt of a copy of this order. Liberty is reserved to the

applicants in this RA to recover the amounts of costs from the official (s) who may by responsible for filing of these review applications.

(A.K. Bhandari)
Administrative Member

(J.K. Kaushik)
Judicial Member

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